COURT NO.7

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1936/2019

(Arising out of impugned final judgment and order dated 09-10-2018 in CRLA No. 2670/1982 passed by the High Court of Judicature at Allahabad)

SAKHAWAT & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 11660/2019 - EXEMPTION FROM FILING O.T.)

Date : 08-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Manoj Prasad, Sr. Adv. Mr. Vikrant Singh Bais, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G. Mr. Sudeep Kumar, AOR

> UPON hearing the counsel the Court made the following O R D E R

List for hearing on 6th August, 2024.

The Registry to call for the soft copy of the record of the Trial Court. The soft copies thereof be provided to the learned counsel appearing for the parties.

The learned counsel appearing for the petitioners shall place on record the printed version of all the depositions of the prosecution witnesses and other relevant documents.

It will be appropriate if the Registry of this Court stops referring to the Trial Courts as 'Lower Courts'. Even the record

1

of the Trial Court should not be referred to as Lower Court Record (LCR). Instead, it should be referred as the Trial Court Record (TCR). The Registrar (Judicial) to take a note of this order. A copy of this order be sent to him.

(ASHISH KONDLE) COURT MASTER (SH) (AVGV RAMU) COURT MASTER (NSH)